

**KARNATAKA LOKAYUKTA**

No.UPLOK-2/DE/375/2017/ARE-14

Multi Storied Building,  
Dr.B.R.Ambedkar Road,  
Bangalore-560 001,  
Dated: 19/03/2020.**ENQUIRY REPORT****Present :** Smt. **K.Bhagya**, Additional  
Registrar of Enquiries-14  
Karnataka Lokayukta  
Bangalore.**Sub:** Departmental Enquiry against  
1)P.B.Prakash, Executive Engineer, Tumkur  
Mahanagara Palike, Tumkur District,  
2)T.R.Raghunath, Junior Engineer, Tumkur  
Mahanagara Palike, Tumkur District – Reg.

- Ref:**
1. Report u/s 12(3) of the K.L Act, 1984 in
- 
- Compt/Uplok/BD-3098/2014/ARLO-2
- 
- Dated: 5/6.1.2017.
- 
2. Government Order No. ನಅಇ 06 ತುಮಕಾ 2017,
- 
- Bengaluru Dated: 28.02.2017.
- 
3. Nomination Order No:UPLOK-2/DE/375/
- 
- 2017, dated:16/03/2017 of Hon'ble
- 
- Upalokayukta-2, Bangalore.
- 
4. Order No.UPLOK-2/DE/2017 Bangalore,
- 
- Dated: 4.7.2017 file transferred from
- 
- ARE-1 to ARE-7.
- 
5. Order No.UPLOK-1 & 2/DE/transfers/2018,
- 
- Bengaluru, Dtd: 06/08/2018 file transferred
- 
- from ARE-7 to ARE-14.

\* \* \* \*

The complainant by name Sri. Sami Ahmed S/o Late  
Mohammed Ibrahim, Idgah Mohalla Circle, Chandni Chowk,  
Kuripalya Road, Maimun Ibrahim Ashiyana, Tumkur has filed



the complaint against 1) **P.B.Prakash**, Executive Engineer, Tumkur Mahanagara Palike, Tumkur District and 2) **T.R.Raghunath**, Junior Engineer, Tumkur Mahanagara Palike, Tumkur District alleging dereliction of duty.

2. After completion of the investigation, a report was sent to the Government u/s. 12(3) of the Karnataka Lokayukta Act as per reference No.1. In pursuance of the report, the Government of Karnataka was pleased to issue the G.O. Dated: 28/02/2017 authorizing Hon'ble Upalokayukta-2 to hold enquiry as per reference No.2. In pursuance of the G.O., the Nomination was issued by the Hon'ble Upalokayukta-2 on 16/03/2017 authorizing ARE-1 to hold enquiry and to report as per reference No. 3 and again this file was transferred from ARE-1 to ARE-7 as per reference No.4. In turn, this file is transferred from ARE-7 to ARE-14 as per reference No.5.
3. On the basis of the Nomination, the Articles of Charge against the DGO, framed by the Additional Registrar of Enquiries-1 which includes Articles of Charge at Annexure-I and Statement of Imputation of Misconduct at Annexure No. II are as follows:-

### **ANNEXURE-I**

#### **CHARGE:**

ಅ) ಶ್ರೀಮತಿ ಜಯಮ್ಮ ಎಂಬುವವರಿಗೆ 1993 ರಲ್ಲಿ ಆಶ್ರಯ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ತುಮಕೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ ವತಿಯಿಂದ ಸ.ನಂ.57ರ ನಿವೇಶನ ಸಂ.76, ವಿಸ್ತೀರ್ಣ 3.5x8



ಮೀ. ನಿವೇಶನವನ್ನು ನೀಡಿದ್ದರೂ ಸಹ ಸದರಿ ಸ್ಥಳವನ್ನು ಹೊರತುಪಡಿಸಿ ಶ್ರೀಮತಿ ಜಯಮ್ಮ ಎಂಬುವವರು ಕುರಿಪಾಳ್ಯ ರಸ್ತೆ ಬದಿಯಲ್ಲಿ ಅನಧಿಕೃತವಾಗಿ ಕಟ್ಟಡ ಕಟ್ಟಿದ್ದು, ಓ.ಎಸ್.ನಂ.136/2009 ದಾವೆ ಇರುವುದರಿಂದ ಶ್ರೀಮತಿ ಜಯಮ್ಮ ರವರು ಅನಧಿಕೃತವಾಗಿ ನಿರ್ಮಿಸಿರುವ ಕಟ್ಟಡವನ್ನು ತೆರವುಗೊಳಿಸಲು ಅಡ್ಡಿಪಡಿಸಿದ್ದಾರೆಂದು ತಿಳಿಸಿದ್ದು, ಈ ಬಗ್ಗೆ ಯಾವುದೇ ದಾಖಲಾತಿಗಳನ್ನು ಹಾಜರುಪಡಿಸದೇ 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರಾದ ನೀವು ಕರ್ತವ್ಯಲೋಪ ಎಸಗಿರುತ್ತೀರಿ.

ಆ) 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರಾದ ನೀವು ಶ್ರೀಮತಿ ಜಯಮ್ಮ ಎಂಬುವವರು ಕುರಿಪಾಳ್ಯ ರಸ್ತೆ ಬದಿಯಲ್ಲಿ ಅನಧಿಕೃತವಾಗಿ ನಿರ್ಮಿಸಿರುವ ಕಟ್ಟಡವನ್ನು ತೆರವುಗೊಳಿಸಲು ಯಾವುದೇ ಕ್ರಮ ಕೈಗೊಳ್ಳದೇ ವಿಫಲರಾಗಿ ಕರ್ತವ್ಯಲೋಪ ಎಸಗಿರುತ್ತೀರಿ.

ನಿಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಸಂಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ ಹಾಗೂ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ಪಾಲಿಸದೆ ಮತ್ತು ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆ/ದುರ್ವರ್ತನೆಯಿಂದ ವರ್ತಿಸಿ, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966, ನಿಯಮ 3(1)(i) ರಿಂದ (iii) ರಡಿಯಲ್ಲಿ ಉಕ್ತವಾದ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರೆಂದು ನಿಮ್ಮ ಮೇಲೆ ದೋಷಾರೋಪಣೆಯನ್ನು ಮಾಡಲಾಗಿದೆ.

#### **ANNEXURE-II**

#### **STATEMENT OF IMPUTATION OF MISCONDUCT**

ಶ್ರೀ ಸಮೀ ಅಹ್ಮದ್ ಬಿನ್ ಮೊಹಮ್ಮದ್ ಇಬ್ರಾಹಿಂ, ಈದ್ಲಾ ಮೊಹಲ್ಲಾ ಸರ್ಕಲ್, ಚಾಂದಿನಿ ಚೌಕ, ಕುರಿಪಾಳ್ಯ ರಸ್ತೆ, ಮೈಸೂರ್ ಇಬ್ರಾಹಿಂ ಆಶಿಯಾನ, ತುಮಕೂರು ರವರು 1)ಶ್ರೀ



ಪಿ.ಬಿ.ಪ್ರಕಾಶ್, ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ತುಮಕೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ, ತುಮಕೂರು ಹಾಗೂ 2)ಶ್ರೀ ಟಿ.ಆರ್.ರಘುನಾಥ್, ಕಿರಿಯ ಅಭಿಯಂತರರು, ತುಮಕೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ, ತುಮಕೂರು ರವರುಗಳ ವಿರುದ್ಧ ನೀಡಿದ ದೂರಿನನ್ವಯ ಪ್ರಕರಣವನ್ನು ದಾಖಲಿಸಿಕೊಂಡು ತನಿಖೆಯನ್ನು ಕೈಗೊಳ್ಳಲಾಗಿತ್ತು.

**ಪ್ರಕರಣದ ಸಂಕ್ಷಿಪ್ತ ಸಾರಾಂಶ :-** ದೂರುದಾರರು ತಮ್ಮ ದೂರಿನಲ್ಲಿ ತುಮಕೂರು ಪಟ್ಟಣದ ಕುರಿಪಾಳ್ಯ ರಸ್ತೆಯ ಪಕ್ಕದಲ್ಲಿ ಶ್ರೀಮತಿ ಜಯಮ್ಮ ಎನ್ನುವವರು ಅನಧಿಕೃತವಾಗಿ ಮನೆ ಕಟ್ಟಿದ್ದು, ಆ ಬಗ್ಗೆ ಕ್ರಮ ಕೈಗೊಳ್ಳುವಂತೆ ಮಹಾನಗರ ಪಾಲಿಕೆಗೆ ದೂರುದಾರರು ಅರ್ಜಿ ಸಲ್ಲಿಸಿದಾಗ ದಿ: 14/11/2013 ರಂದು ಶ್ರೀಮತಿ ಜಯಮ್ಮರವರಿಗೆ ಅನಧಿಕೃತವಾಗಿ ಕಟ್ಟಿರುವ ಜಾಗವನ್ನು ತೆರವುಗೊಳಿಸುವಂತೆ ಆದೇಶ ಹೊರಡಿಸಿದ್ದರೂ ಸಹ ಆ.ಸ.ನೌಕರರು ಶ್ರೀಮತಿ ಜಯಮ್ಮನವರೊಂದಿಗೆ ಗೌಪ್ಯವಾಗಿ ಏನೋ ವ್ಯವಹಾರ ಮಾಡಿಕೊಂಡು ಜೆ.ಸಿ.ಬಿ. ಹಾಗೂ ಮಹಾನಗರ ಪಾಲಿಕೆಯ ಸಿಬ್ಬಂದಿಯನ್ನು ವಾಪಸ್ಸು ಕರೆದುಕೊಂಡು ಹೋಗಿರುವುದಾಗಿ, ಈ ಬಗ್ಗೆ ಆ.ಸ.ನೌಕರರಿಗೆ ಕೇಳಿದಾಗ ಮತ್ತೊಂದು ದಿವಸ ತೆರವು ಮಾಡುವುದಾಗಿ ಹೇಳಿದ ಕಾರಣ ತನಿಖೆ ಮಾಡಿ ಆ.ಸ.ನೌಕರರ ವಿರುದ್ಧ ಸೂಕ್ತ ಕ್ರಮ ಕೈಗೊಳ್ಳಬೇಕೆಂದು ಕೋರಿದ್ದರು.

1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರಾದ ನೀವು ನಿಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ ಶ್ರೀಮತಿ ಜಯಮ್ಮನವರು 1993 ರಲ್ಲಿ ಆಶ್ರಯ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ನಿವೇಶನವನ್ನು ತುಮಕೂರು ನಗರಸಭೆಯ ವತಿಯಿಂದ ಪಡೆದಿದ್ದು, ಪ್ರಸ್ತುತ ಶ್ರೀಮತಿ ಜಯಮ್ಮ ವಾಸವಿರುವ ಕಟ್ಟಡವು ತುಮಕೂರು ಮಹಾನಗರ ಪಾಲಿಕೆಯ ವ್ಯಾಪ್ತಿಯ ರಸ್ತೆ



ಬದಿಯಲ್ಲಿ ಕಂಡು ಬರುತ್ತದೆ. 1993 ರಲ್ಲಿ ಆಶ್ರಯ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ನೀಡಿದ ನಿವೇಶನದ ಅಳತೆ ಮತ್ತು ಚೆಕ್ ಬಂದಿಗೂ ಈಗಿರುವ ನಿವೇಶನದ ಅಳತೆ ಮತ್ತು ಚೆಕ್ ಬಂದಿಗೂ ವ್ಯತ್ಯಾಸವಿರುವುದು ದೃಢಪಟ್ಟಿರುತ್ತದೆ. ತೆರವುಗೊಳಿಸಲು ಬಿಡದೇ ವಾದ ಮಾಡಿ, ಓ.ಎಸ್.ನಂ.136/2009 ದಾವೆಯು ದೂರುದಾರರು ಮತ್ತು ಶ್ರೀಮತಿ ಜಯಮ್ಮನವರ ಮಧ್ಯೆ ತುಮಕೂರು ನ್ಯಾಯಾಲಯದಲ್ಲಿ ಜಾಲಿಯಲ್ಲಿರುವುದಾಗಿ ಪ್ರಕರಣವನ್ನು ಮುಕ್ತಾಯಗೊಳಿಸಬೇಕೆಂದು ಕೋರಿದ್ದೀರಿ.

ದೂರು ಹಾಗೂ ಕಡತದಲ್ಲಿರುವ ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ ಮೇಲ್ನೋಟಕ್ಕೆ 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರಾದ ನೀವು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು ನಿಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ ಮತ್ತು ಸರ್ಕಾರಿ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿರುವುದು ವೇದ್ಯವಾದ್ದರಿಂದ 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರಾದ ನಿಮ್ಮ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸುವ ಸಂಬಂಧ ಕ್ರಮ ಜರುಗಿಸಬಹುದಾಗಿದೆ ಎಂದು ಕಂಡು ಬಂದಿರುತ್ತದೆ.

ಮೇಲಿನ ಕಾರಣ ಹಾಗೂ ಕಡತದಲ್ಲಿನ ಆಧಾರಗಳಿಂದ 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರಾದ ನೀವು ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ನಡತೆ) ನಿಯಮಗಳು, 1966ರ, ನಿಯಮ 3(1) (ii) ರಿಂದ (iii) ರಲ್ಲಿ ಹೇಳಿದಂತೆ ದುರ್ನಡತೆ/ದುವರ್ತನೆಯಿಂದ ವರ್ತಿಸಿ ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿದ್ದೀರೆಂದು ಕಂಡು ಬಂದಿದ್ದರಿಂದ ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆಯ ಕಲಂ 12(3) ರಡಿಯಲ್ಲಿ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರದಡಿಯಲ್ಲಿ 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರಾದ ನಿಮ್ಮ ವಿರುದ್ಧ ಶಿಸ್ತು ನಡವಳಿಕೆ ಹೂಡಲು ಮತ್ತು ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿಯಂತ್ರಣ ಮತ್ತು ಮೇಲ್ಮನವಿ)



ನಿಯಮಗಳು, 1957ರ ನಿಯಮ 14-ಎ ರ ಅಡಿಯಲ್ಲಿ ನಿಮ್ಮ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆ ಮಾಡಲು ಈ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಒಪ್ಪಿಸುವಂತೆ, ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಶಿಫಾರಸ್ಸು ಮಾಡಲಾಗಿತ್ತು. ಸದರಿ ಶಿಫಾರಸಿನ ಮೇರೆಗೆ ಸರ್ಕಾರವು 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರಾದ ನಿಮ್ಮ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ಕೈಗೊಂಡು ವರದಿ ಸಲ್ಲಿಸಲು ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತ-1 ರವರಿಗೆ ವಹಿಸಿ ಆದೇಶ ಮಾಡಿದೆ. ಆದ್ದರಿಂದ ನಿಮ್ಮ ಮೇಲೆ ಈ ದೋಷಾರೋಪಣೆ.

4. The aforesaid 'articles of charge' served on the DGOs, the DGOs have appeared before this authority on 04/11/2017 and their first oral statement under Rule 11(9) of KCS (CCA) Rules, 1957 recorded. The DGOs had pleaded not guilty and claimed to be enquired about the charges.
5. According to the complainant's complaint, one Jayamma had constructed a house on the side of Kuripalya Road and a notice had been served on her to remove the said construction as she had put up the same unauthorisedly. Later, on 14.11.2013 an order has also been passed by the Tumkakuru Mahanagara Palike to demolish the said house and also directed the Sub Inspector of Tilak Park to give police protection while demolishing the same. On the said day the DGOs were present and demolished only a portion, but not demolished the full. These DGOs went inside the said house and talked with the said Jayamma and thereafter left the said place without demolishing the same. On the next



day when the complainant had enquired about this with these DGOs, they replied that they would demolish the said house on some other day. Thereafter, he gave a representation to the Commissioner of Tumakuru Mahanagara Palike. But, they have not taken any steps to demolish the said illegal construction by the side of the road because of the said construction he is unable to go to his house as it situates in front of his house only. Hence, at last he lodged this complaint before this institution to take action against these DGOs as they have not taken any steps to demolish the said unauthorized construction by Smt. Jayamma.

6. After filing the present complaint before this authority, the comments were called by the DGOs. They had replied that, as the said Jayamma had obstructed and as the O.S.No.136/2009 was pending before the court of Tumkur, they have not demolished the said construction.
7. On careful consideration of the materials on record the reply submitted by the DGO 1 & 2, found not satisfactory.
8. The facts supported by the material on record prima facie show that the DGOs being public servants have failed to maintain absolute integrity besides devotion to duty and acted in a manner unbecoming of Government servants and thereby committed misconduct as per Rule 3(1)(ii) & (iii) of



KCS (Conduct) Rules, 1966 and made themselves liable for disciplinary action.

9. The Disciplinary Authority has got examined the complainant as PW-1 and Ex.P.1 to 6 got marked on his side. On the other hand, the DGO no.1 got examined as DW-1 and Ex.D.1 to 6 got marked on their side.

10. The points that arise for my consideration are:

Point No.1 : Whether the charges framed against the DGOs are proved?

Point No.2 : What order?

11. Heard, perused the entire case record and heard the argument of both the side.

12. My answers to the above points are as here under:

Point No. 1: **In the negative.**

Point no. 2 : **As per the final order for the following ;**

### REASONS

**13. Point No.1 :** The complainant by name Sri. Sami Ahmed S/o Late Mohammed Ibrahim, Idgah Mohalla Circle, Chandni Chowk, Kuripalya Road, Maimun Ibrahim Ashiyana, Tumkur has filed the complaint against 1)**P.B.Prakash**, Executive Engineer, Tumkur Mahanagara Palike, Tumkur District and 2)**T.R.Raghnath**, Junior Engineer, Tumkur Mahanagara Palike, Tumkur District alleging dereliction of duty.





- 14.** According to the complainant's complaint, one Jayamma had constructed a house by the side of Kuripalya Road and the notices from the Tumakuru Mahanagara Palike served on her to remove the said construction as she had put up the same unauthorisedly. Later, on 14.11.2013 an order has also been passed by the Tumkakuu Mahanagara Palike to demolish the said house and also directed the Sub Inspector of Tilak Park to give police protection while demolishing the same. On the said day, the DGOs present and the police force was also present. But, they have not demolished the said construction. These DGOs went inside the house of Jayamma and talked with her and thereafter left the said place with JCB and the workers of Mahanagara Palike without demolishing the same. On the next day when the complainant had enquired about this with these DGOs, they replied that they would demolish the said house on some other day. Thereafter, he gave a representation to the Commissioner of Tumakuru Mahanagara Palike. But, they have not taken any steps to demolish the said illegal construction by the side of the road. Because of the said illegal construction, he is unable enter his house as it situates in front of his house only. Hence, at last he lodged this complaint before this institution to take action against these DGOs as they have not taken any steps to demolish the said unauthorized construction by Smt. Jayamma.
- 15.** After filing the present complaint before this authority, the comments were called by the DGOs. They had replied that, as the said Jayamma had obstructed and as the O.S.No.136/2009



was pending before the court of Tumkur, they have not demolished the said construction.

**16.** Later, the DGOs filed their written statement in which they have contended that, the records maintained in their office would clearly demonstrate that they have acted freely and fairly with public interest in mind and also keeping the law & order of the area in mind and have acted within their limited jurisdiction in accordance with law only. Further, as soon as it comes to their notice during periodical visits, the steps have been taken in accordance with law and on legal advice. The documents maintained in the office demonstrate the said factual stand and the fact that power is vested with the Commissioner. The note sheet maintained in the office reveals that, the action had been initiated in accordance with law. They have acted with absolute integrity and devotion to duty and never behaved in a manner unbecoming of public servants. Hence, prayed to exonerate them from the present proceedings.

**17.** Here, the complainant got examined as PW-1. He has reiterated all the averments made in his complaint before this authority in his chief examination. Further, he has deposed as, “ಸದರಿ ಜಯಮ್ಮ ಕುರಿಪಾಳ್ಯದಲ್ಲಿ ರಸ್ತೆಯ ಮೇಲೆ ಮನೆಕಟ್ಟಿರುತ್ತಾರೆ. ನಮ್ಮ ಮನೆಯ ಮುಂದುಗಡೆ ಆಕೆ ಗುಡಿಸಲನ್ನು ಕಟ್ಟಿಕೊಂಡಿರುತ್ತಾಳೆ. ಹೀಗಾಗಿ ನಾವು ನಮ್ಮ ಮನೆಯ ಒಳಕ್ಕೆ ಹೋಗಲು ಆಗುವುದಿಲ್ಲ. ಈಗ ಆಕೆ ಮನೆಯ ಮೇಲ್ಭಾಗವೇಗೆ ತಗಡಿನ ಶೀಟ್‌ನ್ನು ಹಾಕಿಕೊಂಡಿರುತ್ತಾಳೆ. ಈ ಬಗ್ಗೆ 2008-09ನೇ ಸಾಲಿನಲ್ಲಿ ತುಮಕೂರಿನ ಆಯುಕ್ತರಿಗೆ ದೂರನ್ನು ನೀಡಿದ್ದೆ. ಅವರು ಆಕೆಗೆ ನೋಟೀಸ್‌ನ್ನು ಕೊಟ್ಟು, ದಾಖಲಾತಿಗಳನ್ನು ತರಿಸಿಕೊಂಡು



ಪರಿಶೀಲಿಸಿದರು. ಆಯುಕ್ತರು ಸದರಿ ಗುಡಿಸಲನ್ನು ಕೆಡವಲು ಆದೇಶವನ್ನು ಸಹಾ ಮಾಡಿದರು. ಆ ಆದೇಶದಂತೆ ಗುಡಿಸಲನ್ನು ಕೆಡವಲು ಆಸನೌರವರುಗಳು ತಮ್ಮ ಸಿಬ್ಬಂದಿ, ಪೊಲೀಸ್ ಮತ್ತು ಜೆಸಿಬಿಯೊಂದಿಗೆ ಸ್ಥಳಕ್ಕೆ 2014ರಲ್ಲಿ ಬಂದರು. ಅಲ್ಲಿ ಬಂದಿದ್ದಾಗ, ಆಸನೌ-1 ಮತ್ತು 2ರವರು ಆ ಗುಡಿಸಲಿನ ಒಳಕ್ಕೆ ಹೋಗಿ ಜಯಮ್ಮನೊಂದಿಗೆ ಗೌಪ್ಯವಾಗಿ ಮಾತನಾಡಿಕೊಂಡರು. ಹೊರಕ್ಕೆ ಬಂದು ಮನೆಯನ್ನು ಕೆಡವದೇ ಜೆಸಿಬಿಯನ್ನು ವಾಪಾಸ್ಸು ತೆಗೆದುಕೊಂಡು ಹೋದರು. ಈಗಾಗಲೇ ಜಯಮ್ಮಳಿಗೆ ತುಮಕೂರಿನ ಈದ್ಲಾ ಮೊಹಲ್ಲಾದಲ್ಲಿ ಆಶ್ರಯ ಯೋಜನೆಯ ಅಡಿಯಲ್ಲಿ ಒಂದು ನಿವೇಶನವನ್ನು ನೀಡಲಾಗಿದೆ. ಆಕೆ ಅಲ್ಲಿ ವಾಸಮಾಡುತ್ತಿಲ್ಲ.” Thus, the complainant’s allegation is that, these DGOs along with the police and workers of Mahanagara Palike and JCB came to the spot, but not demolished the said construction, even though there is an order of the commissioner and went back after having secret conversation with the said Jayamma.

- 18.** The complaint and form no.1 & 2 are got marked as Ex.P.1 to 3 respectively. The documents furnished along with the complaint are in total got marked as Ex.P.4. The notarized copy of the site allotted to the said Jayamma under Ashraya scheme is got marked as Ex.P.5. (subject to the objection raised by the advocate for DGOs). The copy of the judgment and decree passed by the 1<sup>st</sup> Additional Civil Judge & JMFC, Tumkur in O.S.No.731/2010 filed by this complainant is got marked as Ex.P.6. These are all the documents on which the complainant has relied upon.



19. The documents furnished along with the complaint include the notices issued by the Revenue Officer, Municipality, Tumkur to Smt. Jayamma reveal that she had put up an illegal construction other than in a place where a site has been allotted to her under Ashraya scheme. At last, the Commissioner of Tumakuru Mahanagara Palike passed an order on 14.11.2013 to demolish the said illegal construction by directing the same to these DGOs. Ex.P.6 is the certified copy of the judgement and the decree passed by the 1<sup>st</sup> Addl. Civil Judge & JMFC, Tumkur in O.S.No.731/2010 which was filed by this complainant against the said Jayamma W/o Thimmaiah for permanent injunction. The said court has decreed the suit with cost on 30.10.2017. Thus, the allegation of the complainant is that, even though there is an order, these DGOs have not demolished the said illegal construction put up by the said Jayamma. Regarding this aspect, in order to prove the defence of the DGOs, the DGO No.1 also got examined as DW-1. He has deposed before this authority saying that, on 21.1.2014 they went to the spot along with the police and workers and JCB and demolished 25% of the said illegal construction. But, by that time the TV9 reporters and the public gathered there. So, the police who were present there instructed them to demolish the remaining part on some other day as the law and order problem would arise if they continue to demolish the remaining part of the building. So, on that day they have not demolished the full construction.



**20.** The DGO No.1 has produced the order passed by the Commissioner dtd: 14.11.2013 which is got marked as Ex.D.1. The letter by the commissioner to the police for protection dtd: 16.12.2013 is got marked as Ex.D.2. The letter by the Jayamma to the Assistant Commissioner, Tumkur is got marked as Ex.D.3. The mahazar drawn by the Village Accountant as per the oral instruction of the Tahsildar dtd: 30.1.2014 is got marked as Ex.D.4. The report dtd: 31.1.2014 by the Tahsildar to the Assistant Commissioner is got marked as Ex.D.5. The letter by the Assistant Commissioner dtd 13.2.2014 to the Commissioner, Mahanagara Palike, Tumkuru is got marked as Ex.D.6. These are all the documents on which the DGOs have relied upon.

**21.** Here, the DGO No.1 has deposed in his cross examination as, “ಜಯಮ್ಮ ಅಲ್ಲಿ ಅನಧಿಕೃತವಾಗಿ ಶೆಡ್‌ನ್ನು ಕಟ್ಟಿಕೊಂಡಿದ್ದಳು ಎನ್ನುವುದು ಸರಿ. ಅದನ್ನು ಕೆಡುವಲು ಆದೇಶವಾಗಿತ್ತು ಎನ್ನುವುದು ಸರಿ. ಅದನ್ನು ಕೆಡುವಿಸುವ ಸಲುವಾಗಿ ಪೊಲೀಸ್ ರಕ್ಷಣೆಯನ್ನು ಕೋರಿ ಪಡೆದುಕೊಂಡಿದ್ದೆವು ಎನ್ನುವುದು ಸರಿ. ಶೇಕಡಾ 25ರಷ್ಟನ್ನು ನೆಲಸಮ ಮಾಡಿದ್ದೆವು ಎನ್ನುವುದು ಸರಿ. ಆಗ ಅಲ್ಲಿ ಪೊಲೀಸರು ಹಾಜರಿದ್ದರು ಎನ್ನುವುದು ಸರಿ. ಕಾನೂನು ಸುವ್ಯವಸ್ಥೆ ನನಗೆ ಸಂಬಂಧಪಟ್ಟ ವಿಷಯವಾಗಿರಲಿಲ್ಲ ಎನ್ನುವುದು ಸರಿ. ಉಳಿದ ಭಾಗವನ್ನು ಅಂದೇ ನೆಲಸಮ ಮಾಡಲು ಯಾವುದೇ ತೊಂದರೆ ಇರಲಿಲ್ಲ ಎಂದು ಮಾಡಿದ ಸಲಹೆಗೆ ಸಾಕ್ಷಿ, ಆಕೆ ಅಲ್ಲಿ ಜನರನ್ನು ಸೇರಿಸಿ ಮಾದ್ಯಮದವರನ್ನು ಕರೆಯಿಸಿ ಗಲಾಟೆ ಮಾಡಿದ್ದಳು ಎನ್ನುತ್ತಾರೆ. ಆ ಶೆಡ್‌ನ್ನು ಪೂರ್ಣವಾಗಿ ನೆಲಸಮಗೊಳಿಸದೆ ನಾವು ಕರ್ತವ್ಯಲೋಪ, ಕರ್ತವ್ಯಚ್ಯುತಿ ಎಸಗಿರುತ್ತೇವೆ ಎನ್ನುವುದು ಸರಿಯಲ್ಲ.” Thus, as per his deposition they have demolished 25% of the building. Here, these DGOs got produced Ex.D.3 i.e, the

೨೨

letter by Smt. Jayamma to the Assistant Commissioner on the same day itself i.e, on 21.1.2014. After that, a mahazar was drawn by the Village Accountant on 30.01.2014 as per the oral direction of the Tahsildar. Then, the Tahsildar sent a report to the Assistant Commissioner, Tumkur Sub-Divison, Tumkur reporting as, “ನಗರಸಭೆಯ ಅಧಿಕಾರಿಗಳು ಅಕ್ರಮವಾಗಿ ಮನೆ ಕೆಡವಲು ಬಂದಿದ್ದು ಮನೆಗೆ ರಕ್ಷಣೆ ಕೋರಿರುವ ಬಗ್ಗೆ ಉಲ್ಲೇಖ ಪತ್ರದಲ್ಲಿ ವರದಿ ಕೋರಿದ್ದು, ಈ ಬಗ್ಗೆ ರಾಜಸ್ವ ನಿರೀಕ್ಷಕರು ಮತ್ತು ಗ್ರಾಮಲೆಕ್ಕಗರ ವರದಿ ಪಡೆಯಲಾಗಿ ಸದರಿಯವರಿಗೆ ಆಶ್ರಯ ಯೋಜನೆಯಡಿ, ತುಮಕೂರು ನಗರಸಭೆಯಿಂದ ಈದ್ದಾ ಮೊಹಲ್ಲ ಸರ್ಕಲ್, ಕುರಿಪಾಳ್ಯ, ಭಾರತ ಮಾತಾ ಸ್ಕೂಲ್ ಹತ್ತಿರ ಆಶ್ರಯ ಸಮಿತಿಯಿಂದ ಖಾತಾ ನಂ.57ರಲ್ಲಿ ನಿವೇಶನ ನಂ.76/76/594 ದಿನಾಂಕ: 1.12.93 ರಂದು ನೀಡಿರುತ್ತಾರೆ. ಅರ್ಜಿದಾರರು ಮತ್ತು ಅವರ ಕುಟುಂಬ 30 ವರ್ಷಗಳ ಹಿಂದಿನಿಂದಲೂ ಮನೆ ಕಟ್ಟಿಕೊಂಡು ಈಗಲೂ ವಾಸವಾಗಿರುತ್ತಾರೆಂದು ವರದಿ ಮಾಡಿರುತ್ತಾರೆ ಹಾಗೂ ಸದರಿ ನಿವೇಶನಕ್ಕೆ ನಗರಸಭೆಯಿಂದ ಎಸ್.ಎ.ಎಸ್. ರೀತ್ಯ ನಮೂನೆ 3 ಅನ್ನು ಸಹಾ ಪಡೆದಿರುತ್ತಾರೆ. ಕಂದಾಯವನ್ನು ಕಟ್ಟಿಕೊಂಡು ಬಂದಿರುತ್ತಾರೆ.”

Thus, as per the report of the Tahsildar, this Jayamma has been residing there since 30 years by putting up a house there and also by obtaining form no.3 from the Municipality, Tumakuru. On the basis of this report of the Tahsildar, the Commissioner of Tumakuru Mahanagara Palike has also passed an order on 13.2.2014 as, “ತಹಶೀಲ್ದಾರ್, ತುಮಕೂರು ರವರ ಸ್ಥಳ ತನಿಖಾ ವರದಿ ಮತ್ತು ದಾಖಲೆಗಳ ಆಧಾರದಂತೆ ಅರ್ಜಿದಾರರಾದ ಜಯಮ್ಮ ಕೋಂ ತಿಮ್ಮಯ್ಯಬಾಬು ರವರು ಈದ್ದಾ ಮೊಹಲ್ಲಾ ನಿವೇಶನ ಸಂಖ್ಯೆ.76/76/594 ರಲ್ಲಿ ನಿರ್ಮಿಸಿಕೊಂಡಿರುವ ಮನೆಯನ್ನು ಕೆಡವದೆ ಕಾನೂನಿನ ರೀತ್ಯ ಸೂಕ್ತ ಕ್ರಮ ಕೈಗೊಂಡು ಈ ಕಚೇರಿಗೆ ತುರ್ತಾಗಿ ವರದಿ ಸಲ್ಲಿಸಲು ಈ



ಮೂಲಕ ತಮ್ಮಲ್ಲಿ ಕೋರಿದೆ.” As the Commissioner has passed this order, these DGOs have not taken any further steps of demolishing the said house of Smt. Jayamma. Moreover, this DGO no.1 got transferred to some other place thereafter. Thus, as rightly contended by these DGOs they have to act with public interest in mind and also keeping the law & order of the area in mind. Being the public servants, they have to maintain the law & order also. So, on 21.1.2014 they have not demolished the whole house in order to maintain the law & order in the said locality. But later, as the Commissioner, Mahanagara Palike, Tumakuru has passed an order on 13.2.2014, these DGOs were unable to take any further action. Under the above said facts and circumstances, it cannot be said that, these DGOs have committed dereliction of duty while working as the public servants. Hence, I answer point No.1 in the negative.

**22. Point No. 2 :** For the above said reasons and discussion it can be said that the charges framed against these DGOs are not proved.

**23.** Hence, I proceed to pass the following:

### **ORDER**

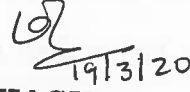
The Disciplinary Authority has failed to prove the charges framed against these DGOs



- 1) **P.B.Prakash**, Executive Engineer, Tumkur Mahanagara Palike, Tumkur District and
- 2) **T.R.Raghunath**, Junior Engineer, Tumkur Mahanagara Palike, Tumkur District.

This report be submitted to the Hon'ble Upalokayukta-2 in a sealed cover forthwith.

Dated this the 19<sup>th</sup> March, 2020

  
19/3/20

**(K.BHAGYA)**

Additional Registrar Enquiries-14  
Karnataka Lokayukta  
Bangalore.




**ANNEXURES**

<b>Sl. No.</b>	<b>Particulars of Documents</b>	
<b>1</b>	<b>Witness examined on behalf of the Disciplinary Authority</b>	
	<b>PW-1</b>	Shami Ahmed, Tumkur - (Original)
<b>2</b>	<b>Documents marked on behalf of the Disciplinary Authority Ex.P-1 to Ex.P-11</b>	
	<b>Ex.P-1</b>	Complaint filed by the complainant (Original)
	<b>Ex.P-2</b>	Form No.1 (Original)
	<b>Ex.P-3</b>	Form No.2 (Original)
	<b>Ex.P-4</b>	Documents furnished with complaint (Xerox)
	<b>Ex.P-5</b>	Layout plan of Idga Mohalla, Tumkur (Attested Copy)
	<b>Ex.P-6</b>	Judgment & decree in O.S.No.731/2010 (Certified copy)
	<b>Witness examined on behalf of the DGO, Documents marked on behalf of the DGO</b>	
	<b>DW-1</b>	Prakash.P.B., AEE, PRED, Madhugiri (Original)
	<b>Documents marked on behalf of the DGOs through the complainant</b>	
	<b>Ex.D.1</b>	Order passed by Commissioner, CMC, Tumkur (Certified copy)
	<b>Ex.D.2</b>	Letter by Commissioner, CMC, Tumkur to Tilak Park Police Station, Tumkur (certified copy)
	<b>Ex.D.3</b>	Letter by Smt. Jayamma, Kuripalya, Tumkur to A.C., Tumkur (Certified copy)
	<b>Ex.D.4</b>	Mahazar by Village Accountant (certified copies)
	<b>Ex.D.5</b>	Report by Tahsildar dtd: 31.1.2014 to Assistant Commissioner (Certified copy)

	<b>Ex.D.6</b>	Letter by Assistant Commissioner, Tumkur to Commissioner, CMC, Tumkur (Certified copy)
--	---------------	--

Dated this the 19<sup>th</sup> March, 2020

  
19/3/20

**(K.BHAGYA)**

Additional Registrar Enquiries-14  
Karnataka Lokayukta  
Bangalore.



**KARNATAKA LOKAYUKTA**

No.UPLOK-2/DE/375/2017/ARE-14

Multi-storeyed Building,  
Dr.B.R. Ambedkar Veedhi,  
Bengaluru, dt.20.03.2020.

**RECOMMENDATION**

Sub:-Departmental inquiry against (1) Sri. P.B. Prakash, Executive Engineer, Tumakuru Mahanagara Palike, Tumakuru District (2) Sri.T.R.Raghunath, Junior Engineer, Tumakuru Mahanagarapalike, Tumakuru District-reg.

Ref: 1. Govt. Order No: ನಅಇ 06 ತುಮಪಾ 2017, Bengaluru, dated 28.02.2017..

2. Nomination Order No: UPLOK-2/DE/375/2017, Bengaluru, dated 16.3.2017.

3. Report of ARE-14, KLA, Bengaluru, dated 19.3.2020.

~~~~~

The Government by its order dated 28.02.2017 initiated the disciplinary proceedings against (1) Sri. P.B.Prakash, Executive Engineer, Tumakuru Mahanagara Palike, Tumakuru District (2) Sri.T.R.Raghunath, Junior Engineer, Tumakuru Mahanagarapalike, Tumakuru District [hereinafter referred to as Delinquent Government Officials, for short as 'DGO's] and entrusted the departmental inquiry to this Institution.

2. This Institution by Nomination Order No: UPLOK-2/DE/375/2017 dated 16.03.2017 nominated Additional Registrar of Enquiries-1, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGOs for the alleged charge of misconduct, said to have been committed by them.

3. The DGOs – (1) Sri. P.B.Prakash, Executive Engineer, Tumakuru Mahanagara Palike, Tumakuru District (2) Sri.T.R.Raghunath, Junior Engineer, Tumakuru Mahanagarapalike, Tumakuru District, were tried for the following charge:-

“ಅ) ಶ್ರೀಮತಿ ಜಯಮ್ಮ ಎಂಬುವವರಿಗೆ 1993 ರಲ್ಲಿ ಆಶ್ರಯ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ತುಮಕೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ ವತಿಯಿಂದ ಸ.ನಂ.57ರ ನಿವೇಶನ ಸಂ.76, ವಿಸ್ತೀರ್ಣ 3.5 X 8 ಮೀ. ನಿವೇಶನವನ್ನು ನೀಡಿದ್ದರೂ ಸಹ ಸದರಿ ಸ್ಥಳವನ್ನು ಹೊರತುಪಡಿಸಿ ಶ್ರೀಮತಿ ಜಯಮ್ಮ ಎಂಬುವವರು ಕುರಿಪಾಳ್ಯ ರಸ್ತೆ ಬದಿಯಲ್ಲಿ ಅನಧಿಕೃತವಾಗಿ ಕಟ್ಟಡ ಕಟ್ಟಿದ್ದು, ಓ.ಎಸ್.ನಂ.136/2009 ದಾವೆ ಇರುವುದರಿಂದ ಶ್ರೀಮತಿ ಜಯಮ್ಮ ರವರು ಅನಧಿಕೃತವಾಗಿ ನಿರ್ಮಿಸಿರುವ ಕಟ್ಟಡವನ್ನು ತೆರವುಗೊಳಿಸಲು ಅಡ್ಡಿಪಡಿಸಿದ್ದಾರೆಂದು ತಿಳಿಸಿದ್ದು, ಈ ಬಗ್ಗೆ ಯಾವುದೇ ದಾಖಲಾತಿಗಳನ್ನು ಹಾಜರುಪಡಿಸದೇ 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರಾದ ನೀವು ಕರ್ತವ್ಯಲೋಪ ಎಸಗಿರುತ್ತೀರಿ.

ಆ) 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರಾದ ನೀವು ಶ್ರೀಮತಿ ಜಯಮ್ಮ ಎಂಬುವವರು ಕುರಿಪಾಳ್ಯ ರಸ್ತೆ ಬದಿಯಲ್ಲಿ

ಅನಧಿಕೃತವಾಗಿ ನಿರ್ಮಿಸಿರುವ ಕಟ್ಟಡವನ್ನು ತೆರವುಗೊಳಿಸಲು  
ಯಾವುದೇ ಕ್ರಮ ಕೈಗೊಳ್ಳದೇ ವಿಫಲರಾಗಿ ಕರ್ತವ್ಯಲೋಪ  
ವಸಗಿರುತ್ತೀರಿ.

ನಿಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಸಂಪೂರ್ಣ  
ಪ್ರಾಮಾಣಿಕತೆ ಹಾಗೂ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ಪಾಲಿಸದೆ ಮತ್ತು  
ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು  
ದುರ್ನಡತೆ/ದುರ್ವರ್ತನೆಯಿಂದ ವರ್ತಿಸಿ, ಕರ್ನಾಟಕ ನಾಗರೀಕ  
ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966, ನಿಯಮ 3(1)(i) ರಿಂದ  
(iii) ರಡಿಯಲ್ಲಿ ಉಕ್ತವಾದ ದುರ್ನಡತೆ ವಸಗಿದ್ದೀರೆಂದು  
ನಿಮ್ಮ ಮೇಲೆ ದೋಷಾರೋಪಣೆಯನ್ನು ಮಾಡಲಾಗಿದೆ”.

4. The Inquiry Officer (Additional Registrar of Enquiries-14) on proper appreciation of oral and documentary evidence has held that, the charge framed against the DGOs - (1) Sri. P.B.Prakash, Executive Engineer, Tumakuru Mahanagara Palike, Tumakuru District (2) Sri.T.R.Raghunath, Junior Engineer, Tumakuru Mahanagarapalike, Tumakuru District is not proved.

5. On re-consideration of the entire matter, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Hence, it is hereby recommended to the Government to accept the report of Inquiry Officer and to **'Exonerate'** (1) Sri. P.B.Prakash, Executive Engineer, Tumakuru Mahanagara Palike, Tumakuru District (2)

Sri.T.R.Raghunath, Junior Engineer, Tumakuru Mahanagarapalike,  
Tumakuru District, of the charges levelled against them.

6. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

*Keerthi 20-3-20*  
**(JUSTICE B.S.PATIL)**  
Upalokayukta,  
State of Karnataka.

YS\*